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## Tamil Nadu Advocates Clerks Welfare Fund (Amendment) Act, 2013

## 21 of 2013

[08 November 2013]

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# Tamil Nadu Advocates Clerks Welfare Fund (Amendment) Act, 2013

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#### PREAMBLE

An Act to amend the Tamil Nadu Advocates' Clerks Welfare Fund Act, 1999.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:-

1. Received the Assent of the Government of Tamil Nadu on November 8, 2013 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 328, Page 124, dated November 8, 2013.

### 1. Short title and commencement :-

- (1) This Act may be called the Tamil Nadu Advocates Clerks Welfare Fund (Amendment) Act, 2013.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

## 2. Amendment of section 15:-

In section 15 of the Tamil Nadu Advocates Clerks Welfare Fund Act, 1999 (Tamil Nadu Act 25 of 1999) (hereinafter referred to as the principal Act),-

- (1) in sub-section (3), for the expression "rupees fifty", the expression "rupees one hundred" shall be substituted;
- (2) in sub-section (4), for the expression "rupees fifty", the expression "rupees one hundred" shall be substituted;
- (3) in sub-section (5), for the expression "rupees one thousand", the expression "rupees two thousand" shall be substituted.

## 3. Amendment of section 16:-

In section 16 of the principal Act, in sub-section (2), for the expression "rupees fifty thousand", the expression "rupees two lakh" shall be substituted.